

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO.

81 OF 1998

Applicant(s) Md Abdil Hogue &amp; Ans.

VS

Respondent(s) Union of India &amp; Ors

Advocate for Applicant(s) Mr. S. A. Laskar

Mr. A. Hai

Advocate for Respondent(s) Mr. B.K. Sharma

Notes of the Registry	Date	Order of the Tribunal
<p>Application is filed and within time C. F. of Rs. 50/- deposit vide IPO/DD No 02.9.619 Dated ... 4.5.98</p> <p>Constituted by D.P. Registrar 15/5/98</p> <p>1) Requisite 5 copies have been filed. 2) Joint prayer not mentioned in the petition application.</p> <p>✓ Registration 15/5/98</p>	5.5.98 6.5.98	<p>Pass on 6th day of May 1998.</p> <p>As per the order passed in M.P.107/98 both the applicants are allowed to file this single application seeking their grievance.</p> <p>Application is admitted. Issue notice on the respondents immediately.</p> <p>List on 8.6.98 for written statement and further orders.</p> <p>Mr A.Hai, learned counsel for the applicants <del>for</del> prays for an interim order. Copy of the application was served on the Railway counsel Mr B.K.Sharma. Today he is absent. We have requested Mr J.L.Sarkar to make his submission. However, he expresses his inability to make submis- sion as copy was not served on him. It is a really sorry state of affair if a Railway counsel is unable to come.</p>

Notes of the Registry	Date	Order of the Tribunal
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Please Comply  
immediately.

✓  
8/5

6.5.98

However, we proceed to decide the matter in the absence of Railway counsel. Mr. Hai submits that pending disposal of this application the further proceeding of the selection should be stayed. We are not inclined to pass such order. However, we observe that any appointment made in this behalf shall be subject to the result of this application.

60  
Member

✓  
Vice-Chairman

12.5.98  
Service of Notice  
done by night  
and issued to the  
Respondents by Registered  
Post. V.D. No. 1255-61  
Dt. 16.5.98.

pg

✓  
8/5

8-6-98

Written statement has not been filed. There is no representation on behalf of the Railway Administration. No further prayer has been made for extension of time.

Let this case be listed for hearing on 10-11-98.

60  
Member

✓  
Vice-Chairman

22.5.98  
Notice duly served  
on Respondents No. 3, 4 & 5.

lm

✓  
9/5

10.11.98

Division Bench is not available.  
List for hearing on 17.2.99.

W.L.S has not yet  
filed.

lm

By Order

W.L.S has not been filed  
Written statement  
has not been filed

17.2.98

Advised 17.2.98.

By order

✓  
8/5/98

(3)

8-A 81/98

3

Notes of the Registry	Date	Order of the Tribunal
8-4-99 No : Written Statement has been filed	9.4.99 pg 12/4/99	The case is ready for hearing. List for hearing on 16.7.99. Member Vice-Chairman
<u>29.6.99</u> Written Statement has been filed by the respondents.	14.7.99 nkm 15/7/99	In view of the order passed in Misc. Petition No.169/99 the written statement is accepted. Let this case be listed for hearing on 16.7.99 as already fixed. Member Vice-Chairman
<u>20/7/99</u>	16.7.99 pg	On the prayer of the counsel for the parties the case is adjourned to 3.9.99. Member Vice-Chairman
<u>18-11-99</u> W/Statement to be filed	3.9.99 11.10.99 19.11.99 pg	Division Bench is not available. List on 11.10.99 for hearing. Member Vice-Chairman
		Adj. adjourn to 19-11-99. Member Vice-Chairman
		The applicant is not present. For the ends of justice the case is adjour- ned to 26.11.99 for hearing. If the applicant is not present on the next date we shall dispose it of on merit. Member Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
28-11-99 W/Statement - has not been filed on Respondents	26.11.99	<p>There is no representation on behalf of the applicants. For the ends of justice we grant two weeks time.</p> <p>List on 22.12.99 for hearing.</p> <p><i>[Signature]</i> Member</p>
21-12-99 W/Statement - has been filed on Respondents	22.12.99	<p>There is no representation on behalf of the parties. In earlier occasion also none was present. The application is dismissed for default.</p> <p><i>[Signature]</i> Member</p>
13.1.2000 copy of the order has been sent to the Applicant as well as the Adm of the parties	trd 22/12/99	<p><i>[Signature]</i> Vice-Chairman</p>